

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.251/MP/2023

Subject : Petition under Sections 79 of the Electricity Act, 2003 read with Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.

Petitioner : Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, ASEJTPL
Shri Lakshyajit Singh, Advocate, ASEJTPL
Ms. Lavanya Panwar, Advocate, ASEJTPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent/SECI requested an additional two weeks' time to file a reply alongwith the information called by the Commission vide RoP dated 17.4.2026.

2. The learned counsel for the Petitioner submitted that the Respondent/BYPL has already filed its reply and sought liberty to file a rejoinder thereto.
3. Considering the above, the Commission permitted the Respondent/SECI to file its reply alongwith the information called for vide RoP dated 17.4.2026 within two weeks. The Petitioner was also permitted to file its rejoinders within two weeks thereafter.
4. The Petition will be listed for hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

